

CENTRAL ADMINISTRATIVE TRIBUNAL

JABALPUR BENCH

CIRCUIT AT INDORE

O.A. NO.231/2003

This the 3rd day of September, 2003.

HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

HON'BLE SHRI J. K. KAUSHIK, MEMBER (J)

Radhakishan S/O Parmanand,
R/O 179-B, Vivekanand Colony,
Ujjain (MP).

... Applicant

(By Shri Ranjit Mukadam holding brief for
Ms. Meena Chapekar, Advocate)

-versus-

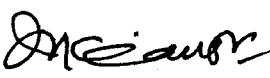
1. Union of India through
General Manager, Western Railway,
Churchgate, Mumbai.
2. Divisional Railway Manager (E),
Western Railway, Ratlam.
3. Senior Divisional Electrical Engineer (K.P.),
Ratlam.
... Respondents

ORDER (ORAL)

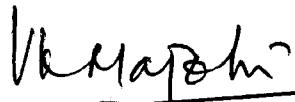
Hon'ble Shri V.K.Majotra, Member (A) :

Learned counsel appearing on behalf of applicant states that when the O.A. was filed, appeal against the impugned order had not been decided. Now that the appellate order has been passed on 11.2.2003, applicant would like to challenge the same. In this view of the matter, the learned counsel seeks withdrawal of this O.A. with liberty to file afresh after making necessary modifications in the O.A.

2. Dismissed as withdrawn, with liberty as sought for.



(J. K. Kaushik)
Member (J)



(V. K. Majotra)
Member (A)

/as/